

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 172 of 2011
and IA-257 of 2011**

Dated: 28th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

Sardar Power Private Limited Appellant (s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s): Mr. K. Gopal Choudhary

Counsel for the Respondent(s): Mr. A. Mariaruputam, Senior Advocate,
Mr. A. Subba Rao and Mr. A.T. Rao for R-2 to R-6

**Appeal No. 173 of 2011
and IA-258 of 2011**

M/s K.M. Power Private Limited & Ors. Appellant (s)

Versus

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s): Mr. M.G. Ramachandran, Mr. Anand K. Ganesan and
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. A. Mariaruputam, Senior Advocate,
Mr. A. Subba Rao and Mr. A.T. Rao R-2 to R-6.

Appeal No. 166 of 2011 & IA No. 252 of 2011

**Biomass Energy Developers
Association & Ors.**

.... Appellant (s)

Versus**Andhra Pradesh Electricity
Regulatory Commission & Ors.****...Respondent(s)**

Counsel for the Appellant (s): Mr. K. Gopal Choudhary

Counsel for the Respondent(s): Mr. A. Mariaruputam, Senior Advocate,
Mr. A. Subba Rao and Mr. A.T. Rao for R-2 to R-6**Appeal No. 150 of 2011 & IA No. 235 of 2011****M/s SLS Power Limited****.... Appellant (s)****Versus****Andhra Pradesh Electricity
Regulatory Commission & Ors.****...Respondent(s)**Counsel for the Appellant (s): Mr. M.G. Ramachandran and Ms. Swapna
SeshadriCounsel for the Respondent(s): Mr. A. Mariaruputam, Senior Advocate,
Mr. A. Subba Rao and Mr. A.T. Rao for R-2 to R-6**Appeal No.168 of 2011 & IA-253 of 2011****South Indian Sugar Mills
Association & Ors.****.... Appellant (s)****Versus****Andhra Pradesh Electricity
Regulatory Commission & Ors.****.... Respondnet(s)**

Counsel for the Appellant (s) : Mr. Challa Gunaranjan

Counsel for the Respondent(s): Mr. A. Mariaruputam, Senior Advocate,
Mr. A. Subba Rao and Mr. A.T. Rao for
R-2 to R-6

ORDER

The learned counsel for the respondents are directed to file the reply in I.A. as well as in the main Appeal on or before 10th December, 2011 after serving copy on the other side.

Post the matter for further hearing on **12th December, 2011.**

(P.S.Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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